

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

R.A. No.159 of 1996
in
O.A. No. 1910 of 1991

New Delhi, dated the 6th September, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Mahesh Kumar,
S/o Shri Sirdar,
Ashok Nagar,
Chirpurwa,
Hardoi.

REVIEW APPLICANT

VERSUS

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. S.S.T.E. (P.S),
D.R.M Office,
Northern Railway,
New Delhi.

..... RESPONDENTS

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Perused the R.A.

2. We note that the R.A. is grossly time-barred, and no cogent reason has been given to explain the delay.

3. That apart none of the grounds contained in the R.A. bring it within the scope and ambit of Section 22 (3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone

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any judgment/order/decision of the Tribunal can be reviewed.

4. The Hon'ble Supreme Court's ruling dated 3.1.96 in SLP (C) No.14005 of 1992 Girdhari Lal Vs. UOI ~~was~~ based on entirely different facts and circumstances, and the ratio of that ruling has no application to the facts and circumstances of the present case.

5. That apart in Bhoop Singh Vs. UOI JT 1992 (3) SCC 322 the Hon'ble Supreme Court has held that judgments/orders in other cases ~~rise~~ do not give ~~rise~~ to cause of action.

6. The R.A. is rejected.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

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